who are prescribed biweekly intermittent regiments containing INH in higher dosage, Vitamin B6 (Pyridoxin) is usually prescribed along with anti-TB drugs to prevent peripheral neuropathy.

- (f) and (g) The combination of rugs marketed in the country for the reatment of tuberculosis are:—
- 1. R#fampicin 450 mg + INH
- 300 strip of 2 capsules.

 2. Ethambutol 800 mg + INH
 300 mg strip of 19 tablets.
- 3. Sodium PAS 834 mg + INH 25 mg a bottle of 100
- tablets.

 4. Thiacitazone 150 mg + INH

 30 mg a Pack of 10 tablets.
- 5. Steptomycin sulphate 1 gm +
 Sodiummethanesulfonate of
 INH 300 mg per vial each
 vial
 - (h) to (j) No such complaint has been received in this regard in this Ministry.

12.00 Noon

PAPERS LAID ON THE TABLE
Notifications of the Ministry of Human Reseurce Development (Department of Culture)

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SAHI): Sir. I beg to day on the Table, uner subsection (3) of section 15 of the Asiatic Society Act, 1984, a copy each (in English and Hindi) of the following Notifications of the Ministry of Human Resource Development (Department of Culture):—

- (i) G.S.R. No. 25(E), dated the 13th January, 1988, publishing a Corrigendum to G.S.R. No. 888(E), dated the 3rd November, 1987.
- (ii) G.S.R. No. 26(E), dated the 13th January, 1988, publishing a corrigendum to G.S.R. No. 470(E), dated the 25th June, 1984.

ed in Library. See No. LT-6344 and (ii)].

Notifications of the Ministry of Surface Transport (Port Wing)

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND THE DEPUTY MINISTER IN THE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): Sir, I beg to lay on the Table, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport

(Port: Wing):

(i) G.S.R. No. 554(E), dated the 6th May, 1988, approving the Tuticer'n Port Trust (Licensing of Stevedores) Amendment Regulations, 1987.

(ii) G.S.R. No. 555(E) dated the 6th May, 1988, approving the Cochin Port (Issue of Stevedoring Licences) Regulations, 1987.

(iii) G.S.R. No: 637(E), dated the 23rd May, 1988, approving the Calcutta Port Trust Contributory Provident Fund Regulations, 1988.

(iv) G.S.R. No. 640(E), dated the 24th May, 1988, approving the Visa-khapatnam Pert Employees (Conduct), Amendment Regulations, 1988.

(v) G.S.R. No. 642(E), dated the 24th May, 1988, approving the Kandla Port Employees (General provident Fund) (4th Amendment) Regulations, 1988.

(vi) G.S.R. No. 667(E), dated the 1st June, 1988, approving the Calcutta Port Trust Non-Contributory Provident Fund Regulations, 1988.

(vii) G.S.R. No. 668(E), dated the 1st June 1988 approving the Mormugao Port Employees' (Conduct) (Amendment) Regulations,

1988.

(viii) G.S.R. No. 715(E) dated the 20th June, 1988 approving the Madras Port Trust (Pension Fund) Amendment Regulations 1988

[Placed in Library, See No. LT-6347/88 for (i) to (viii).